

**Shri Mehr Chand Khanna:** I have made declarations, and I repeat it, that those migrants who have come from the raider-held areas of Jammu and Kashmir are eligible, and they are entitled to certain facilities under the compensation scheme, both in the matter of saleable properties as also in the matter of allottable properties. To that extent, I am prepared to give them a concession in the matter of readjustment of public dues.

**Shri Ajit Singh Sarhadi:** Is it not a fact that the present rules under the Displaced Persons Compensation and Rehabilitation Act do not permit those rights and privileges to the displaced persons from that side, and if so, would the hon. Minister bring forward any legislation to give them those rights?

**Shri Mehr Chand Khanna:** No. There is no question of any legislation being required. Under the rule, I have the right to allot an allottable property to a sitting occupant. As regards those who are there and are eligible and are in possession of property of the value of below Rs. 10,000, I am prepared to give them certain concessions under my scheme.

**Shri Braj Raj Singh:** The hon. Minister has not answered my question. My point was this. The hon. Minister was heard to say that the Jammu and Kashmir Custodian's law was not within the jurisdiction of the Government of India. I want to know what steps the Government of India have taken to bring that law within the jurisdiction of the Government of India. For, since some time past, we have been seeing that the Government of Jammu and Kashmir want that all the laws of the Central Government should be applicable to their State also excepting a few. So, what steps did the hon. Minister take in this behalf?

**Mr. Speaker:** The hon. Member wants to know why that law also has not been taken over by the Government here?

**Shri Mehr Chand Khanna:** I have answered and I would repeat that

certain obligations were also involved on our side; I am concerned with this question only to a limited extent, that is, with those migrants who have come there and have been allotted lands. In connection with those lands, though they happen to be evacuee and belong to those persons who have gone away to Pakistan, I have been given an assurance by the Prime Minister of Jammu and Kashmir that there will be no difficulty in passing on the titles of those lands to these migrants under my scheme.

#### Production of Fertilizers

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\*672. { **Shri D. C. Sharma:**  
**Shri P. C. Borooah:**  
**Shri Damani:**  
**Shri Somani:**

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 360 on the 22nd November, 1960 and state the up-to-date progress made by Technical Committee for the production of fertilizers?

**The Minister of Industry (Shri Manubhai Shah):** With the submission of a Report on Mysore, the Committee has completed the task assigned to it.

**Shri D. C. Sharma:** May I know whether a copy of that Report will be placed on the Table?

**Shri Manubhai Shah:** The Report, really speaking, is of a more technical nature and deals with various sites. If the hon. Member is interested in knowing about a particular site, the recommendations in a broad way or a summary of them will be made available to him.

**Mr. Speaker:** I would make a suggestion. So far as the supply of fertiliser is concerned, every State is interested. Therefore, if possible, if one or two copies are placed in the Library, it would help Members.

**Shri Manubhai Shah:** I would have no particular objection, but the only point is that this was a Committee which was going into the different

sites, this various advantages and disadvantages. As a respect of that, the Government have still to consider all the aspects of the Report. Government have not yet fully considered those Reports. When consideration is complete and the report is ready and the final decisions of the Government are made, we can certainly place before the House, with your permission, all the broad recommendations of the Committee, instead of all the technical details contained in the reports.

**Mr. Speaker:** There are two courses. If the hon. Minister or Government consider these various sites and come to a conclusion, it will be rather difficult for hon. Members to do anything. This is not a matter of such secrecy; it is not as if negotiations are going on with other countries and before the negotiations are concluded, there will be a danger if the secrets are divulged. This is not of that category. Hon. Members are interested in various sites; they can give suggestions, as they come from various places. Therefore, there is no harm if even in advance of the Government coming to a conclusion, copies are made available to hon. Members or placed in the Library, so that their advice or suggestions may also be available to Government. The hon. Minister will consider it. Next question.

**Shri D. C. Sharma rose—**

**Mr. Speaker:** Hereafter when I call the next question no supplementaries will be allowed on the previous question.

**Shri T. B. Vittal Rao:** We have not put any supplementaries on this question.

**Mr. Speaker:** Next question.

#### Inland Trade with Burma

\*674. **Shri L. Achaw Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any measures have been adopted by the Indo-Burmese 2108 (A) LS—2.

conference recently held at Moreh for facilitating Inland trade between India and Burma; and

(b) whether it is a fact that lot of smuggling and illegal transactions are carried on in this border due to mis-application of various customs rules and harassment of *bona fide* traders.

**The Minister of Industry (Shri Manubhai Shah):** (a) This was one of the question that came up for discussion at an Indo-Burmese meeting at the District Officer level held early this year at Moreh. It was agreed that the two District Officers should undertake a survey in their respective areas and find out the extent to which trade in different commodities was possible through the land route. The recommendation is under consideration.

(b) No, Sir.

**Shri L. Achaw Singh:** In view of the fact that *bona fide* traders find great difficulty in carrying on trade through this border, may I know whether any particular steps have been adopted by Government to facilitate such trade?

**Shri Manubhai Shah:** That is precisely the intention of Government. These two high-level district officers of the Governments of Burma and India met to find out in what manner the Imphal-Manipur border trade may be increased.

**Shri Bishwanath Roy:** Which are the commodities which require such arrangement for inland trade with Burma?

**Shri Manubhai Shah:** Mostly tea; the rest are some engineering products and various other items like coffee, cycles, sewing machines etc.

**Shri Ranga:** Are any steps being taken by both Governments to improve the communications in that area in order to promote this trade?